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Central Administrative Tribunal, Principal Bench, New Delhi

**O.A.No.1386/2004
M.A.No.1169/2004**

New Delhi, this the 20th day of July, 2005

**Hon'ble Mr.Justice V.S. Aggarwal, Chairman
Hon'ble Mr.S.A. Singh, Member(A)**

**Shri P.S. Varshney,
S/o late Shri Bankey Lal Varshney,
R/o 60/40, First Floor,
Ramjas Road, Karol Bagh,
New Delhi-5**

....Applicant

(By Advocate: Shri G.D.Gupta,Senior counsel with Shri S.K.Gupta)

Versus

- 1. Union of India through its Secretary
to the Government of India,
Ministry of Communications & Information Technology,
Department of Telecommunications,
Sanchar Bhawan, 20, Ashoka Raod,
New Delhi-1**

- 2. Bharat Sanchar Nigam Limited,
Through its Chief Managing Director,
Connaught Place,
New Delhi-1**

....Respondents

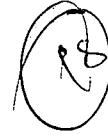
(By Advocate: Shri R.N. Singh)

Order(Oral)

Justice V.S. Aggarwal, Chairman

During the course of submissions, learned counsel for the respondents who raised the question that this Tribunal has no jurisdiction to deal with the matters of Bharat Sanchar Nigam Limited, brought to our notice the order of 20.2.2004 showing that the applicant

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has been absorbed in BSNL from 1.10.2000. Even this order of 20.2.2004 has been passed before the present petition was filed. This fact was brought to the notice of the applicant's learned counsel.

2. Keeping in view the Full Bench decision of the Jaipur Bench of this Tribunal in O.A.401/2002 decided on 24.3.2004 holding that this Tribunal has no jurisdiction to deal with the matters of BSNL, the petition fails and is dismissed.


(S.A. Singh)

Member(A)


(V.S. Aggarwal)

Chairman

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